

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

No. CPC 5 of 98
(OA 746 of 96)

Present : Hon'ble Mr.D.V.R.S.G.Dattatreysulu, Judicial Member
Hon'ble Mr. B.P.Singh, Administrative Member

HARISH CH. ROY

VS

S. MATA (WATER RESOURCES)

For the applicant : Mr.B.C.Sinha, counsel

For the respondents: Ms.U.Sanyal, counsel

Heard on : 24.7.2000

Order on : 24.7.2000

O R D E R

D.V.R.S.G.Dattatreysulu, J.M.

Heard the 1d. counsel for the applicant and the 1d. counsel for the respondents. It is seen from the records that the Tribunal has passed the order in OA 746/96 on 1.9.97 giving certain directions to the respondents against which the respondents have preferred an appeal to the High Court adjudicature at Calcutta and the Hon'ble High Court was pleased to pass an order on 6.1.99 confirming the orders of the Tribunal. It is seen from the stamp of this Contempt Petition that it was filed on 7.1.98 as represented by the 1d. counsel for the applicant. The main intention of the applicant was to get the orders of the Tribunal implemented as expeditiously as possible rather than sending the respondents to the prison. Therefore at present there is no contempt committed by the respondents. The respondents are directed to comply with the order passed by the Tribunal on 1.9.97 and confirmed by the High Court on 6.1.99 within 8 weeks from today, failing which the applicant will be at liberty to approach the Tribunal afresh. The application is closed with the above observation. The order be communicated to the respondents immediately.

D.V.R.S.G.Dattatreysulu
MEMBER(A)

in

24/7

MEMBER(J)